

**FORM A
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
AYURWIN PHARMA PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Ayurwin Pharma Private Limited
2	Date of incorporation of corporate debtor	02/11/2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bengaluru
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232KA2011PTC061041
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 1094, 19th Main 1st Block, Rajaji Nagar, Bengaluru- 560010, Karnataka Factory: No 238, Survey No. 73/C, Doddanna Industrial Estate, Hegganahalli, Bengaluru, Karnataka-560 091
6	Insolvency commencement date in respect of corporate debtor	NCLT Order dated: 05/02/2020 (Order received on 13/02/2020)
7	Estimated date of closure of insolvency resolution process	02/08/2020 (180 days from Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Shirley Mathew Registration No: IBBI/IPA-001/IP-01043/2017-2018/11716
9	Address and e-mail of the interim resolution professional, as registered with the Board	No. 23, Fifth Cross Hutchins Road, Cooke Town, Bangalore- 560084. Email : Shirley@smathew.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	No. 23, Fifth Cross Hutchins Road, Cooke Town, Bangalore- 560084 Email : ip.ayurwin@gmail.com
11	Last date for submission of claims	26/02/2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ayurwin Pharma Private Limited** on **5th February 2020** (Order received on 13/02/2020).

The creditors of **Ayurwin Pharma Private Limited**, are hereby called upon to submit their claims with proof on or before **26th February 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Shirley Mathew
Sd/-

Shirley Mathew

Interim Resolution Professional

IBBI/IPA-001/IP-01043/2017-2018/11716

Date : 13/02/2020

Place : Bengaluru



*Published in Financial Express and Vishwavani
ON 14-2-2020 Shirley Mathew*